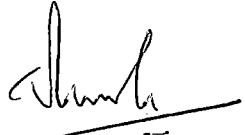


(45)

**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

OA/TA/AMP No.532/94.....

.....Laxman Singh.....Versus.....Union of India & ors.....

Date of Order	Orders
11.4.2000 <i>(Copy sent to C.O.S.L. Court file 425 Date 21/5/2000)</i>	<p>Mr. S.R.Chaurasia, proxy counsel for Mr. D.P.Garg, counsel for the applicant Mr. U.D.Sharma, counsel for the respondents</p> <p>It is stated on both sides that in view of the general directions of Hon'ble the Supreme Court, orders have been issued and the applicant <u>has</u> got the relief as prayed for in this application. In this view of the matter, the application has become infructuous.</p> <p>In view of above submissions, we dismiss this application as having become infructuous. No costs.</p> <p> (N.P.NAWANI)</p> <p>Adm. Member</p> <p> (B.S.RAIKOTE)</p> <p>Vice Chairman</p>